

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Contempt Case (AT) No. 15 of 2020

IN

Company Appeal (AT) (Insolvency) No. 847 of 2019

IN THE MATTER OF:

Anurag Nirbhaya

...Appellant

Versus

Girish Agarwal & Anr.

...Respondents

Present:-

**For Appellant: Mr. Sayed Sarfaraz Karim and Mr. Nikshubha Sethi,
Advocates.**

For Respondent: Mr. Sushil Kumar Yadav, Advocate.

ORDER
(Virtual Mode)

07.09.2020 Contempt Case (AT) No. 15 of 2020 in Company Appeal (AT) (Insolvency) No. 847 of 2019 preferred by the Applicant for initiation of contempt proceeding against the Respondents for non-compliance of the Order dated 13th September, 2019 passed by this Appellate Tribunal in Company Appeal (AT) (Insolvency) No. 847 of 2019.

Let Notice be issued to the Contemnors/Respondents by Speed-Post and E-mail (Both Mode). Requisites along with process fee, if not filed, be filed within one week from today. If the Appellant provides the E-mail address of the Contemnors/Respondents. Let Notice also be issued through Email.

Contemnors/Respondents to file their Reply-Affidavit/ Show Cause before the next date.

List this case 'For Admission (After Notice)' on **06th October, 2020.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

R N/nn